

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 52/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 in respect of 29 transmission assets under “Northern Region System Strengthening-XL (NRSS-XL)” in the Northern Region.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 20 others
- Parties Present** : Shri Buddy Ranganadhan, Advocate, PTCUL
Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL
Ms. Supriya Singh, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri B. B. Rath, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

The representative of the Petitioner made the following submissions:

- a. The instant petition has been filed for the determination of the transmission tariff of the transmission assets under the “Northern Region System Strengthening-XL (NRSS-XL)” in the Northern Region.
- b. There are 31 assets in the instant NRSS-XL project, out of which 29 assets are covered under the instant petition.
- c. The downstream system associated with Asset-11, Asset-12, Asset-15, Asset-24, Asset-26 and Asset-28 is not ready. Therefore, the COD has been claimed under Regulation 5 (2) of the 2019 Tariff Regulations.
- d. There is a time overrun ranging from 19 days to 441 days in the execution of the transmission assets.

2. In response to the Commission’s query, the representative of the Petitioner submitted that out of 31 assets, one asset was executed in the 2014-19 tariff period which has been trued-up in Petition No. 459/TT/2020. The remaining 30 assets are executed in the 2019-24 tariff period. The tariff for the remaining one asset, a separate petition has already been filed before the Commission.



3. The learned counsel for Power Transmission Corporation of Uttarakhand Limited (PTCUL), Respondent No. 16, submitted that the Petitioner is claiming the COD for some assets under Regulation 5(2) of the 2019 Tariff Regulations due to a mismatch in the execution of the transmission assets of the Petitioner and PTCUL and prayed for time to file reply in the matter.

4. The representative of the Petitioner further submitted that apart from PTCUL, the Petitioner is claiming the COD under Regulation 5(2) of the 2019 Tariff Regulations for claiming tariffs from HVPNL and UPPTCL.

5. The Commission directed the Petitioner to submit the following information on an affidavit by 20.11.2023 with an advance copy to the Respondents:

- a. Status of the project as on 25.3.2020 and 1.4.2021 in accordance with MoP letters dated 27.7.2020 and 12.6.2021 respectively.
- b. Effect of COVID-19 on the project.
- c. Details of cost variation and reasons for cost over-run.
- d. Clarify the reasons for CODs for ICTs claimed as actual and CODs for the associated bays claimed as proposed and do ICTs at these Substations serve the intended purpose without the line bays?
- e. Steps taken for implementation of the project in time.

6. The Commission directed the Respondents, especially PTCUL, HVPNL and UPPTCL, to file their reply on an affidavit by 4.12.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 20.12.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time would be granted.

7. The matter will be listed for further hearing on 27.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

